

IN THE PRINCIPAL BENCH OF CENTRAL
ADMINISTRATIVE TRIBUNAL, DELHI

REGISTRATION NO. 25 OF 1985

Miss Gnderjeet Kaur

PETITIONER(S)

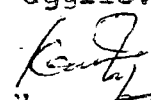
Vs

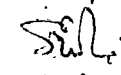
Delhi Administration & Others

RESPONDENT(S)

12.12.1985.

When it was pointed out to the Learned counsel for the petitioner that having regard to Section 20 of the Administrative Tribunal Act, 1985, the remedies available to him under the relevant service rules as to redressal of grievances have to be first availed of before filing a Petition under Section 19, the petitioner's counsel requests for withdrawal of Petition. Petitioner is allowed to be withdrawn. This will not preclude the petitioner ^{from} moving the Tribunal later if he will be aggrieved.


(K. Madhava Reddy)
Chairman 12.12.85.


(S.P. Mukerji)
Member 12.12.85.